

(a) whether there is any proposal to introduce Religious courses on the curriculum in schools and colleges;

(b) if so, the details thereof;

(c) whether a competent authority has been appointed to select and screen the subjects before being introduced or included in the courses;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (e) There is no proposal under consideration with the Central Government to introduce religious courses in schools and colleges. The question of appointing any authority for this purpose therefore does not arise.

Emergency Residential Accommodation

3125. SHRI CHANDRAMANI TRIPATHI: Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) the number of emergency residential accommodation available under Emergency Pool of CPWD at R.K. Puram;

(b) the criteria fixed for the allotment of emergency pool;

(c) whether authorised and eligible officers are provided accommodation therein;

(d) if not, the number of houses occupied by unauthorised officers since April, 1998;

(e) the action taken by the Government to get these houses vacated; and

(f) the time by which the authorised and eligible officers are likely to be allotted the above said accommodation after getting the unauthorised accommodation vacated?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) There is no emergency residential accommodation with CPWD. Accommodation

available with CPWD is known as essential staff accommodation and there are 38 quarters under this category in R.K. Puram, New Delhi. These quarters are allotted under the rule "Allotment of Government Residences (Under the Control of CPWD) Rule, 1999".

(c) to (e) Only authorised and eligible officers are provided accommodation in the essential staff quarters, but they do not readily vacate the accommodation when they become ineligible. There are 9 such houses under unauthorised occupation. Vacation notices have been issued to the occupants concerned.

(f) This depends on the vacancy position and also the seniority of the employees concerned in the waiting list.

Escalated Cost of Category-III Flats

3126. SHRI GAJENDRA SINGH RAJUKHEDI: Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) whether DDA has escalated the cost of Self Financing Scheme flats, category III;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government propose to withdraw/reduce the increased cost; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) DDA has reported that as per the policy for costing of SFS flats including Category III, the final cost is computed on the basis of actual expenditure incurred on the project as conveyed by the Engineering Wing. Other important component is land cost, which is charged at pre-determined land rates on the basis of date of allocation/allotment, etc. As such, this component varies from time to time depending on the acquisition rates, etc. Overheads like administrative charges, departmental charges, interest on invested capital, etc. are charged at prescribed rate as approved under existing policy/guidelines. Therefore, the cost of flats under SFS schemes varies from time to time depending on the date of allocation/allotment, locality, area of flat, etc.

(c) and (d) There is no such proposal under consideration with the Government.